Name of the Corporate Debtor: TOPSGRUP SERVICES AND SOLUTIONS LIMITED; Date of Commencement of Liquidation: 21st September, 2022; List of Stakeholders as on: 25th December, 2022

List of Unsecured Financial Creditors

											1		(Amount in ₹)
S. No.	. Nam	Name of Creditor	Details of Claim Received		Details of Claim Admitted				Amount of	Amount of Any Mutual Dues,	Amount of Claim	Amount of	
). Cred		Date of Receipt	Total Amount Claimed	Total Amount Admitted	Nature of Claim	Amount Covered By Guarantee	% Share in Total Amount of Claims Admitted	Contingent Claim	that may be Set- off	Rejected	Claim under Verification	Remarks, if any
1	Punjab na Bank (Internati Limited L	ional)	18-10-2022	1,49,07,96,138	1,49,07,96,138	Unsecured	-	100.00	-	-	-	-	-
2	Diwan Ra Nanda	ahul	22-04-2021	11,23,46,397	-	Unsecured	-	-	-	-	11,23,46,397	-	Since the claimant is relative of Ms. Sunita Nanda, the Director of the Corporate Debtor. Therefore, considered as Related Party under Insolvency and Bankruptcy Code, 2016. Further, no documents provided to substantiate its claim.
-	Tot	tal		1,60,31,42,535	1,49,07,96,138	-	-	100	-	-	11,23,46,397	-	-

Note:

The amount of claim is provisionally admitted and is subject to further revision / substantiation / modification on the basis of receipt of any additional information/ evidences / clarifications and which warrants such revision / substantiation / modification.

2 The claimants who had submitted claims during CIR process but did not submit during Liquidation process - In accordance with the Regulation 12(2)(c) of Liquidation Regulations, 2016 such claims have been considered on the basis of those claim form and supported documents submitted by them during CIR process.

In accordance with the Regulation 31(3) of Liquidation Regulations, 2016, the Liquidator may apply to the Adjudicating Authority to modify an entry in the list of stakeholders filed with the Adjudicating Authority, when he comes across additional information warranting such modification, and shall modify the entry in the manner directed by the Adjudicating Authority. Accordingly, an application shall be filed with the AA in this regard and therefore, this amended list shall be subject to the appropriate directions of the AA in this regard. Subsequently, on receipt of appropriate direction vide its order, the Liquidator shall re-constitute the Stakeholder's Consultation Committee.

Anshul Gupta - Liquidator

Topsgrup Services and Solutions Limited (Under Liquidation) AFA No. AA2/10899/02/031123/202251 Valid till: November 03, 2023